

Members

- (1) **Shri N. Krishnan,**
 Chief Cost Accounts Officer,
 Ministry of Finance,
 Department of Expenditure,
 New Delhi.
- (2) **Shri T.V. Jansukhani,**
 Joint General Manager,
 Hindustan Machine Tools Ltd.,
 Pinjore.
- (c) The Investigating Body, which was constituted on the 1st, June, 1970, is expected to submit its report within six months of the date of its constitution.

Foreign Collaboration Policy

266. **SHRI MADHU LIMAYE :** Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether it is the declared policy of Government not to permit foreign collaboration which involves a drain on foreign exchange in sectors where sufficient indigenous knowhow is available and especially which are not top-priority industries;

(b) whether in spite of this, it is not a fact that such agreements have been cleared or are about to be cleared in respect of biscuits, ice-creams brasseries and so on;

(c) whether foreign collaboration agreements are being cleared in respect of breweries also in spite of the fact that this industry has been in existence in India for more than 100 years;

(d) if so, the reasons therefor; and

(e) whether it is also a fact that bogus export conditions are also being laid down and in the event of failure, whether the State Trade Corporation is to become the Export Promotion Managers for the defaulting firms?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (**SHRI M. R. KRISHNA**) : (a) Foreign collaboration is normally permitted in fields where technological gaps continue to exist, particularly in sophisticated and essential sectors, as also in respect of export oriented projects.

(b) Collaboration in industries like biscuits, ice-cream etc. was permitted in earlier years but even in those cases, export obligations sufficient to cover the outgo of foreign exchange were stipulated.

(c) and (d). Although beer is being manufactured in the country, primarily for internal consumption, yet to improve the quality of beer, particularly for competing effectively in international markets, Government have considered and are considering proposals for foreign technical collaboration in this field on merits, provided there is an export angle and guaranteed exports would substantially exceed the foreign exchange outgo.

(e) It is proposed to enforce the export conditions laid down in approvals for foreign collaboration. The enforcement of the export obligations in such cases shall rest upon either a legal undertaking backed by a suitable bank guarantee or by a similar undertaking providing for surrender of twice the value of the shortfall in stipulated exports to the State Trading Corporation or such Agency as the Government may nominate who shall export at the risk and cost of the party in the event of failure of the party to export directly, with an additional penalty by way of "liquidated damages".

Dispute in Bharat Heavy Electricals at Hardwar

267. **SHRI MADHU LIMAYE :** Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether there was a dispute in the Bharat Heavy Electricals at Hardwar?

over the working hours of the ministerial staff, rejection/discontinuance of project allowance and other matters;

(b) whether there was a strike and also hunger strike for these demands;

(c) whether it is a fact that an agreement was signed by the then Industrial Development Minister with Members of Parliament on the 20th of June, 1970 in the presence of the Secretary to the Department in which it was agreed that informal negotiations will be held with the non-recognised union also and that housing allowance to those who have not been given quarters and transport allowance for all employees will be negotiated;

(d) whether the Chairman of the undertaking has refused to honour this agreement; and

(e) if so, the steps which Government propose to take to implement this agreement?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : (a) Yes, Sir. Attention is invited to the statement laid on the table of the House on 20th May, 1970.

(b) There was a general strike at Heavy Electrical Equipment Plant, Hardwar of Bharat Heavy Electricals Ltd. from 12th May, to 24th May, 1970. The strike was called off on 22th May, 1970 in pursuance to a memorandum of settlement reached between the Management and the recognised union under the aegis of State Labour Department.

The President, Vice-President and 3 other office-bearers of Heavy Electricals Limited Workers' Association, a registered but un-recognised union started a hunger-strike on 9th June, 1970. This strike was called off on 20th June, 1970.

(c) On 20th June, 1970, some Members of Parliament met the then Minister, Industrial Development, Internal Trade & Company Affairs and discussed the situation arising out of the hunger strike but no agreement was signed. However, a note was recorded to the effect that (i) Hunger strike should be given up (ii) To compensate those workers who have not been given house accommodation, house rent allowance will be negotiated. Transport allowance will also be negotiated for all workers (iii) Problems of casual labour will also be discussed (iv) The question of working hours of ministerial staff will also be discussed.

The Management of the Company has held informal discussions with the President and other representatives of HEL Workers Association to ascertain their views on the demands.

(d) No, Sir;

(e) Does not arise.

Glut in Indian and World Steel Markets

268. SHRI MADHU LIMAYE : Will the Minister of STEEL & HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that only two years ago the private sector spokesmen were talking about glut in the Indian and World steel markets;

(b) whether this constant talk of glut affected the Government thinking on the subject of steel production programme and programme of making additions to installed capacity;

(c) whether Government will take steps to see to it that it is not caught unawares by the rise in the demand for steel products in future;

(d) whether the shortages have increased profit margins and blackmarket transactions in the iron and steel market;